

ITEM NO.23

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 489/2023

ADVOCATE FARHAT WARSI

Petitioner(s)

VERSUS

ANUBHAV SINGH BASSI

Respondent(s)

(FOR ADMISSION and IA No.81868/2023-EXEMPTION FROM FILING O.T. and
IA No.81867/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 17-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Permission to appear and argue in person is
allowed.

We are not inclined to entertain this Writ
Petition under Article 32 of the Constitution of
India.

The Writ Petition is accordingly dismissed.

Pending application stands disposed of.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR CUM PS

(POONAM VAID)
COURT MASTER (NSH)